

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 43/RP/2018 in Petition No. 215/TT/2016**

- Subject** : Review Petition No. 43/RP/2018 seeking review of order dated 9.7.2018 in Petition No. 215/TT/2016.
- Date of Hearing** : 7.3.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 15 Others
- Parties present** : Shri Sitiesh Mukherjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Shri Divyanshu Bhatt, Adocate, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that the instant Review Petition is filed seeking review of the Commission's decision of non-condonation of time over-run in case of Assets-I, II and III and disallowance of IDC and IEDC. Learned counsel for the Review Petitioner submitted that the COD of the instant assets was matched with the COD of the associated transmission lines leading to time over-run. He further submitted that the Review Petitioner prudently delayed the infusion of funds. However, the Commission did not allow the IDC and IEDC.

2. The Commission heard the arguments of the Review Petitioner and reserved the order in the matter.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

